

HIGH COURT OF JUDICATURE AT PATNA
TENDER NOTICE No.- 02/ 2026A. D. (Establishment)

Sealed quotations are invited from OEM/ authorized dealers (having office and after sales/ service located at Patna) for supply of **Ten (10) Toyota Innova Hycross: ZX(O), 7 Str. Hybrid, AT Model (INNYA), Color- Pearl White/Super White** for use of the Court.

A). Documents required to be submitted along with bid;

1. Proof of GST Registration Certificate.
2. Copy of PAN Card.
3. Copy of Income Tax Return of previous financial year.
4. Bidder should submit a copy of turnover statement certified by a Chartered Accountant/Auditor previous financial year.
5. Copy of Authorisation Certificate from OEM.
6. The firm shall submit an affidavit to the effect that the firm has not been black listed/ de-registered/ barred by the Central/State Government/Society during their period of business.
7. Statement/ Supply Order regarding any previous supplies made to Central Government/ State Government Departments/ Semi Government organization including Public Sector Undertakings/ Autonomous Bodies.

B). Other terms and conditions-

1. Quotations are to be submitted in sealed envelope containing the “ **Tender Notice Number**” and title "**supply of Ten (10) Toyota Innova Hycross: ZX(O), 7 Str. Hybrid, AT Model (INNYA), Color- Pearl White**”and addressed to the Learned Registrar (Establishment), Patna High Court, Patna.
2. Only the manufacturers and their authorized distributors or dealers need to submit the tender. The authorized distributors or dealers should furnish the certificate from the manufacturer for their dealership.
3. No firm shall submit more than one Tender for the same item.
4. All the tender proposals will have to be submitted in hard copy with all the pages duly numbered, signed and stamped. The bid must be complete in all respect according to terms of the tender.
5. The OEM/ authorized dealer must have after sales service located in Patna. Complete address of the same with the Contact no. must be mentioned in quotation.

6. EMD of **Rs. 7,40,000/- (Rupees Seven Lakh Forty Thousand)** only must be deposited in the form of Demand Draft from Nationalized/Scheduled bank drawn in favour of "**Registrar General, Patna High Court**" payable at Patna. However, this will be not applicable on those who are registered with Central Purchase Organisation/ State Purchsae Organisation/ National small Industries Corporation (NSIC). Bidders are requested to write their name and full address at the back of the Demand draft submitted. No interest will be paid on EMD.
7. The vehicle should be in good condition. For any manufacturing defect, the vehicle must be replaced with a new one within the warranty period.
8. The rate quoted in the tender should be inclusive of GST and all other charges (Registration, Road Tax, HSRP, etc). The vehicles must be equipped with all standard accessories provided by the manufacturer
9. The Court reserves the right to accept or reject any or all quotations without assigning any reason whatsoever. Further, No correspondence in this regard will be entertained. The Court also reserves the right to cancel the tender at any stage, without assigning any reason.
10. No advance payment shall be made and the firm shall submit its bill, in duplicate, for payment after supply/delivery of the vehicles.
11. Payment will be made in account of the firm through CFMS.
12. No escalation on quoted road price of vehicle will be applied after opening of the tender on account of any reason whatsoever till delivery of the vehicle.
13. Statement regarding any previous supplies made to government institutions may be provided.
14. The vehicle must be delivered in ready to use condition (fitted with all standard accessories) at Patna High Court, Patna within 10 days of the receiving of supply order.
15. The number of vehicles required may be increased or decreased as per requirement of the Court.
16. The successful bidder shall supply the vehicle for a minimum period of one year at the approved rate, if agreed bilaterally
17. In the event of any dispute arising from this tender, the decision of Patna High Court shall be final and binding on all parties. Any dispute whatsoever shall be subject to the jurisdiction of Courts at Patna, Bihar only.
18. The bidder will have to obtain a Pass from Pass Counter before submitting the Quotation.

The interested firms/ bidder may submit their quotations in name of undersigned on the above terms and condition within seven **(07) days** from the date of publication of the notice on official website of Patna High Court, Patna i.e. <https://patnahighcourt.gov.in/notices/tenders> i.e. on or before **30.03.2026 (Tuesday)** up to **05:00 P.M.** in the box kept outside the chambers of the Ld. Registrar (Establishment), Patna High Court, Patna, which is scheduled to be opened near the chambers of the undersigned on **31.03.2026 (Tuesday)** at **03:00 PM.** in the presence of all the bidders and authorized officials of the Patna High Court, Patna.

Address for submission of the Tender:- In the Box kept near the Chamber of Ld. Registrar (Establishment), Patna High Court, Patna-800028.

Dated: 23.03.2026

Registrar (Establishment)
Patna High Court, Patna

Check List to be submitted with tender Document:

Sl.No	Particulars	Yes/No	Page No.
1	The rate quoted in the tender should be inclusive of GST and all other charges (Registration, Road Tax, HSRP, etc). The vehicles must be equipped with all standard accessories provided by the manufacturer		
2	Proof of GST Registration Certificate.		
3	Copy of PAN Card.		
4	Copy of Income Tax Return for the previous financial year		
5	Copy of turnover certified by a Chartered Accountant/Auditor for previous financial year		
6	Earnest Money Deposit of Rs.7,40,000/- in the form of Demand Draft issued from Nationalized/Scheduled Bank in favour of Registrar General,Patna High Court, Patna, Payable at Patna.However, this will be not applicable on those who are registered with Central Purchase Organisation/State Purchsae Organisation/ National Small Industries Corporation(NSIC).		
7	The firm shall submit an affidavit to the effect that the firm has not been black listed/ de-registered/ barred by the Central/State Government/Society during their period of business.		
8	The OEM/ authorized dealer must have after sales/service located in Patna. Complete address of the same with the Contact no. must be mentioned in quotation.		
9	The authorized dealers should furnish a certificate from OEM.		
10	Statement/ Supply Order regarding any previous supplies made to Central Government/ State Government Departments/ Semi Government organization including Public Sector Undertakings/ Autonomous Bodies		
11	Undetaking duly Signed and Stamped		

**Signature & Name/
authorized signatory of bidder
with Stamp**

Undertaking

(To be printed on the letter head of Tenderer)

1. I/We undertake that I/We have carefully studied all the terms and Conditions and understood the parameters of the proposed furniture item and shall abide by them .
2. I/we also undertake that I/We have understood " Parameters and Specifications , terms and conditions for executing the order" mentioned in this tender notice and shall conduct the work strictly as per these "Parameters and specifications"
3. I/ We further undertake that the information given in this tender are True and Correct in all respect and we hold responsibility for the same.
4. I/ We also undertake that the materials to be supplied will be in accordance with specification mentioned in Tender notice and also abide by warranty terms and conditions.
5. I/We shall be responsible for rejection/cancellation of contract if the vehicles are not found up to the mark or for Civil/Criminal proceedings if the vehicles supplied found sub-standard/ not abiding by terms and conditions of tenders.
6. I/ We also undertake that supply of aforesaid article will be made as per quality, quantity and time frame mentioned in terms of tender.

Place:

Date-

**Signature & Name/
authorized signatory of bidder
with Stamp**